

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) Cost of highway projects are worked out following Schedule of Rates (SOR) for Road & Bridge works of the concerned State. SORs are framed on the basis of the Standard Data Book (Roads & Bridges) of the Ministry adopting cost of man, materials and machineries prevailing in the State. Therefore, question of increasing the cost of building highways by National Highways Authority of India (NHAI) does not arise.

(b) to (d) Do not arise.

Uniform road tax

2440. SHRI D.P. TRIPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is considering to make Road Tax uniform throughout the country, if so, the details thereof; and

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) As per Constitution of India, taxation on motor vehicle is a State subject and governed by Taxation Laws of the respective State Governments.

Government is aware that there is no uniformity in levying of taxes on the vehicles in various States/Union Territories. Implementation of a uniform registration tax regime in all States/Union Territories would require consensus amongst them as this issue falls within the domain of States/Union Territories. The issue of bringing uniformity in the taxes levied on motor vehicles across States/Union Territories was discussed in the 34th and 35th meetings of Transport Development Council (TDC) held on 13th February, 2012 and 23rd October, 2013 respectively, at New Delhi. It was decided in the 35th meeting of TDC to rationalise motor vehicle taxes by the State Governments/ Union Territories in respect of two-wheelers/cars/LMVs/taxis/maxis by levying life time tax @6% or more on the sale price before VAT.

Building of cycle tracks

2441. SHRI K.N. BALAGOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state: